

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE TWENTY SIXTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1329 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 02/05/2024 Passed in WP No 26454 of 2024 on the file of the High Court.

Between:

Avula Ravinder Reddy, S/o Venkatram Reddy, Aged about 36 years, Occ Politician, Division No 120 Balanagar Corporator, R/o H No 6107/2, Vinayak Nagar, Balanagar Mandal, Kukatpally, Medchal-Malkajgiri District.

...APPELLANT

AND

1. Madi Reddy Yugender Reddy, S/o Madi Reddy Yadi Reddy, Aged about 47 years, Occ Business, R/o H No 1058/1, Ferozguda, Balanagar Mandal, Medchal-Malkajgiri District.
2. Akula Narendar, S/o Akula Ranjanna, Aged about 35 years, Occ Business, R/o H No 61428, Balanagar, Chittaram Nagar, Balanagar Mandal, Medchal Malkajgiri District.
3. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban development, Secretariat Building at Hyderabad.
4. The Greater Hyderabad Municipal Corporation, Commissioner, Office at CC Complex, Tank Bund Road, Lower Tankbund, Hyderabad.
5. The Zonal commissioner, Kukatpally Zone, Office at Janatha Nagar AGI colony, Moosapet, Medchal-Malkajgiri District.
6. The Deputy Commissioner, Kukatpally Circle No 24, Kukatpally Zone, Medchal-Malkajgiri District.
7. The Deputy Commissioner, Moosapet Circle No 23, TS bpass Nodal Officer Kukatpally zone GHMC.
8. The Assistant City Planner Town Planning, Section Circle No 24, Kukatpally Division 120 Kukatpally, Medchal-Malkajgiri District

...RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 25/09/2024 in the W.P. NO.26454 of 2024

Counsel for the Appellant: SRI. E VENKATA SIDDHARTHA

Counsel for the Respondent Nos.1&2: ---

**Counsel for the Respondent No.3: SRI E. VENKATA REDDY GP FOR
MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT**

**Counsel for the Respondent Nos.4 to 8: SRI M. DHANANJAY REDDY SC FOR
GHMC**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1329 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. E.Venkata Siddhartha, learned counsel for the appellant.

Mr. E.Venkata Reddy, learned Government Pleader for Municipal Administration & Urban Development Department for the respondent No.3.

Mr. M.Dhananjay Reddy, learned Standing Counsel for the Greater Hyderabad Municipal Corporation for the respondents No.4 to 8.

2. Heard on the question of admission.

3. In this intra court appeal, the appellant has assailed the validity of the interim order dated 25.09.2024 passed by the learned Single in W.P.No.26454 of 2024.

4. Admittedly, the appellant has the remedy of filing an application seeking vacation of the aforesaid interim order.

Instead of resorting to the remedy of filing an application seeking vacation of the interim order, the appellant has filed this appeal.

5. The order impugned in this appeal is an interim order. Therefore, we are not inclined to examine the validity of the interim order. However, the appellant is granted the liberty to move an application seeking vacation of the aforesaid interim order. Needless to state that in case such an application is filed, the learned Single Judge shall deal with the application expeditiously.

6. Accordingly, the writ appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- N.CHANDRA SEKHAR RAO
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary Municipal Administration and Urban development, Secretariat Building at Hyderabad.
2. The Greater Hyderabad Municipal Corporation, Commissioner, Office at CC Complex, Tank Bund Road, Lower Tankbund, Hyderabad.
3. The Zonal commissioner, Kukatpally Zone, Office at Janatha Nagar AGI colony, Moosapet, Medchal-Malkajgiri District.
4. The Deputy Commissioner, Kukatpally Circle No 24, Kukatpally Zone, Medchal-Malkajgiri District.
5. The Deputy Commissioner, Moosapet Circle No 23, TS bpass Nodal Officer Kukatpally zone GHMC.
6. The Assistant City Planner Town Planning, Section Circle No 24, Kukatpally Division 120 Kukatpally, Medchal-Malkajgiri District
7. One CC to SRI. E VENKATA SIDDHARTHA Advocate [OPUC]
8. One CC to SRI M. DHANANJAY REDDY SC FOR GHMC [OPUC]
9. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
10. Two CD Copies

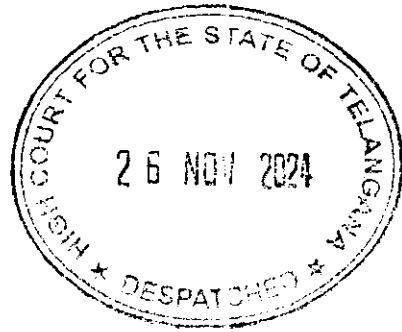
CC TODAY

HIGH COURT

DATED:26/11/2024

JUDGMENT

WA.No.1329 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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~~_____~~
26/11/2024